



		<i>If reply to (4) above is charitable, please specify the objects of the Trust/ Institution (Selection of at least one object is mandatory.)</i>																
	4a.	<input type="checkbox"/> Education				<input type="checkbox"/> Relief of the Poor												
		<input type="checkbox"/> Medical Relief				<input type="checkbox"/> Yoga												
		<input type="checkbox"/> Preservation of Monuments or Places or Objects of Artistic or Historic Interest				<input type="checkbox"/> Preservation of Environment (including watersheds, forests and wildlife)												
		<input type="checkbox"/> Advancement of other object(s) of general public utility (Please specify)																
<b>In case of application under section 12A(1)(ab)</b>	5.	Is this is a case of registration under clause (ab) of sub-section (1) of section 12A :										Yes/ No						
	5a.	If Yes, Please provide details of Existing Registration (attach a certified copy of relevant order):																
		Date of Registration				Effective Date				Registration No.				Designation of Registering Authority and Station				
		D	D	M	M	Y	Y	Y	Y									
5b.	Date of Modification of Objects										D	D	M	M	Y	Y	Y	Y
<b>MISCELLANEOUS</b>	6.	Whether the trust deed contains clause that the trust is irrevocable?										Yes/ No/ Not Applicable (in case of applicants other than trusts)						
	7.	Whether any application for registration made by the applicant in the past has been rejected?										Yes/ No						
	7a.	If yes, then please furnish the following details:																
		Order No.				Order date				Authority which passed the order								
	8.	Whether the applicant is registered under the FCRA, 2010?										Yes/No						
	8a.	If Yes, then please furnish the following details:				Registration No.				Date of Registration								

I \_\_\_\_\_, son/ daughter of \_\_\_\_\_, hereby declare that the details given in the application are true and correct to the best of my knowledge and belief.

I undertake to communicate forthwith any alteration in the terms of the trust/society/non-profit company, or in the rules governing the Institution, made at any time hereafter.

I further declare that I am making this application in my capacity as \_\_\_\_\_ (designation) and that I am competent to make this application and verify it.

Place:

Date:

Signature

Designation \_\_\_\_\_

Address \_\_\_\_\_

<b>Attachments</b>	<ol style="list-style-type: none"><li>1. Self-certified copy of the instrument under which the trust/institution was created/established, if applicable</li><li>2. Self-certified copy of the document evidencing the creation of the trust or the establishment of the institution, if applicable</li><li>3. Self-certified copy of registration with RoC/Registrar of Firms &amp; Societies/Registrar of Public Trusts, whichever applicable</li><li>4. Self-certified copy of the documents evidencing adoption or modification of the objects, if any</li><li>5. Self-certified copy of the annual reports of the trust/institution for a maximum three immediately preceding financial years, if applicable</li><li>6. Note on activities</li><li>7. Self-certified copy of existing order granting registration under section 12A or section 12AA, if any.</li></ol>	<ol style="list-style-type: none"><li>8. Self-certified copy of order of rejection of application for grant of registration under section 12A or section 12AA, if any.</li><li>9. Any other (Please Specify)''</li></ol>
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5. The comments and suggestions of stakeholders and general public on the above draft notification are invited. The comments and suggestions may be sent electronically by 27<sup>th</sup> October, 2017 at the email address, [dirtpl1@nic.in](mailto:dirtpl1@nic.in).

(Niraj Kumar)  
Under Secretary (TPL)-I  
Tel: 011-23095468  
Email: [ustpl1@nic.in](mailto:ustpl1@nic.in)